

(d) if so, the details thereof ?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) The Government does not have any proposal to set up any new public sector Alumina Plant.

(b) Does not arise.

(c) and (d) The Government have granted permission to M/s. Larsen & Toubro and Indian Aluminium Company both in the state of Orissa and to M/s. Kanduta Aluminium Company Limited in the state of Andhra Pradesh to set up 1 million tonnes per year 100% Export Oriented Alumina Plant each and to M/s. Gujarat Alkalies & Chemicals Limited in the State of Gujarat to set up 0.5 million tonnes per year export oriented Alumina Plant.

#### **Export of Sugar**

5410. DR. M. JAGANNATH : Will the Minister of FOOD be pleased to refer to the reply given to Unstarred Question No. 988 on July 18, 1996 and state :

(a) the quantity of sugar proposed to be exported to various countries during the current year, country-wise;

(b) the measures taken to ensure the delivery of quality sugar on scheduled dates;

(c) whether the Government propose to release extra 1 million tonne sugar for exports to Pakistan; and

(d) if so, the details thereof;

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) In view of the comfortable availability of sugar, Government, beginning August, 1995 have so far notified a quantity of about 10 lakh tonnes of sugar for export. This entire quantity has been sold. Of this 7.78 lakh tonnes has also been shipped. It is not possible to say how much total quantity of sugar will be exported by the end of the sugar season 1995-96, and to which destinations. However, the export destination countries so far are mainly Indonesia, Sri Lanka, Russia, Pakistan, Bangladesh, France, Yemen, U.S.A. etc.

(b) As informed by the export agency, in order to ensure delivery of quality sugar, they are drawing sugar from such factories only whose samples have been approved by internationally reputed surveyors. Besides this, sugar is also analysed by the surveyors at the time of loading and the quality of sugar which meets contractual requirement is loaded. For delivery on scheduled dates, the export agency keeps sufficient stocks at all major ports, so that the same can be loaded immediately on nomination of the vessels by the buyers.

(c) and (d) No specific releases are made for export of sugar to any country including Pakistan.

#### **Setting up of Hotels**

5411. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of TOURISM be pleased to state :

(a) whether it is a fact that the Dutch based Golden Tulip International plans to set up some hotels in India;

(b) if so, the details alongwith the proposed ventures, terms and conditions thereof; and

(c) the time by which these hotels are likely to be set up in the country ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JANA) : (a) to (c) M/s Hospitality Resort Limited, Goa, have obtained approval from the Reserve Bank of India under the automatic approval scheme for technical collaboration with M/s Golden Tulip of Holland for setting up a Beach Resort in Goa. The Reserve Bank of India has reported that the proposal involves a lump sum payment of Dutch Guilders 25,000/- and franchising and marketing/Publicity support of 3% of Gross room sales. They have no information on the time schedule.

#### **Gyan Prakash Committee Report**

5412. SHRI PRAMOD MAHAJAN : Will the Minister of FOOD be pleased to state :

(a) whether the Government have considered and re-examined the findings of the Gyan Prakash Committee report on sugar muddle;

(b) if so, the details thereof;

(c) the details of the recommendations out of them accepted and implemented so far;

(d) whether the Government propose to lay the report on the Table of the House; and

(e) if so, the time by which it is likely to be laid on the Table of the House ?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV): (a) to (e) The main recommendations of the Gian Prakash Committee which was set up to enquire into sugar shortage during 1993-94 season are, to have an integrated policy on sweetners/sugar, gur and khandsari, create a buffer stock of sugar; adopt scientific forecasting and estimation methods; setting up of a Committee of Secretaries to monitor future shortage situations. It was also recommended that important decisions should be brought to the notice of PM and referred to CCP/CCEA wherever required under rules; International Commodity markets should be closely monitored; a common Ministry with Civil Supplies & Food as separate Departments should be formed; Code to sort out differences and resolve conflicts between Secretaries should be framed; Import and distribution of raw sugar through PDS, should be

examined; Import of sugar on OGL with zero duty should also be reviewed.

A Public Interest Petition seeking to make public the Report of Gian Prakash Committee is pending in the Supreme Court. However on 22.7.96 the Hon'ble Supreme Court has passed an order granting adjournment to the Government to enable it to lay in both Houses of Parliament the report of the Gian Prakash Committee leading to this report being made public. It is proposed to lay on the table of the Houses the Gian Prakash Committee Report during the current Session of the Parliament.

[Translation]

### **Sugar Mills**

5413. SHRI SOHAN BEER : Will the Minister of FOOD be pleased to state :

(a) whether the public sector sugar mills are running in loss due to less sugarcane crushing capacity;

(b) if so, the details thereof, State-wise; and

(c) the steps taken by the Government to make these sugar mills profitable ?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) and (b) The Government does not maintain profit and loss account in respect of sugar mills.

(c) Sugar Mills have themselves to prepare schemes for rehabilitation/modernisation and get them approved by the concerned Institutions. Financial assistance is also available from the Sugar Development Fund (SDF) at concessional rate of interest for such rehabilitation/modernisation schemes, subject to their fulfilling the conditions laid down.

### **Constitutional Amendment**

5414. SHRI TARACHAND BHAGORA : Will the Minister of WELFARE be pleased to state :

(a) whether the 76th Constitution Amendment 1995 providing facilities of recruitment, reservation and promotion for the candidates belonging to Scheduled Castes/Scheduled Tribes has yet been notified;

(b) if so, the reasons therefor; and

(c) the time by which the notification is likely to be issued ?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) to (c) The Constitution (Seventy Sixth Amendment) Act, 1994 including the "Tamil Nadu Backward Classes Scheduled Castes, Scheduled Tribes (Reservation of Seats in Educational Institutions

and of appointments of posts in the Service under the State) Act, 1993 (Tamil Nadu Act 45 of 1994) in the Ninth Schedule of the Constitution has been notified in the Gazette of India Extraordinary Part II-Section 3 No. 70 on 1st September, 1994.

### **Reservation of SCs/STs and OBCs**

5415. SHRI KACHARU BHAU RAUT : Will the Minister of WELFARE be pleased to state :

(a) whether the Government propose to bring any legislation for making reservation for Scheduled Castes/Scheduled Tribes and other Backward Classes in the large industrial and other private companies;

(b) if so, the details thereof; and

(c) if not, the reasons thereof ?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) and (b) No, Sir

(c) It has not been found feasible.

[English]

### **Creation of Separate Department of Minorities**

5416. SHRI E. AHAMED :  
SHRI N. DENNIS :

Will the Minister of WELFARE be pleased to state :

(a) whether the Government propose to create a separate Department of Minority Affairs to look after the matters of Minorities; and

(b) if so, the details thereof ?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) No such proposal is presently under consideration of the Government.

(b) Question does not arise.

[Translation]

### **Declaration of Scheduled Areas**

5417. SHRI CHITRASEN SINKU : Will the Minister of WELFARE be pleased to state :

(a) whether the Union Government had directed the State Governments to submit the list of such areas on the basis of population of Scheduled Tribes which could be declared scheduled areas in compliance with the Fifth Schedule of the Constitution in the year 1976;

(b) if so, the details of the position after issuing the direction;

(c) whether it is also a fact that such areas in Tamilnadu, Karnataka, Kerala, Uttar Pradesh and West Bengal were not included in the said list in spite of their being there; and